

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 626 of 2018

IN THE MATTER OF:

Corporation Bank

...Appellant

Vs

Anuj Jain, RP of Jaypee Infra Tech Ltd. & Ors.

...Respondents

Present:

**For Appellant: Mr. Alok Kumar, Ms. Somya Yadava and
Ms. Jagriti Mahajan, Advocates.**

For Respondents: Mr. Sanjay Bhatt, Advocate.

ORDER

12.10.2018: Admittedly, the appeal has been preferred after a delay of 104 days. It is not the Appellant's case that it did not have knowledge of passing of impugned order. In terms of provisions of Section 61(2), the appeal against the impugned order is required to be filed within 30 days and delay of 15 days may be condoned if there was a sufficient cause. Since the appeal is hopelessly time barred, learned counsel for the Appellant seeks to withdraw the appeal with liberty to seek appropriate legal remedy before the competent forum.

The appeal is dismissed as withdrawn with aforesaid liberty.

[Justice Bansi Lal Bhat]
Member (Judicial)

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